

Central Administrative Tribunal
Principal Bench

(22)

O.A. No. 2335 of 1997

New Delhi, dated this the 11th February, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Shri M.L. Punshi,
Sr. A.E./Officiating D.e. (Retd.),
R/o B-376, Sudershan Park,
Moti Nagar,
New Delhi-110015. .. Applicant
(By Advocate: Shri D.R. Gupta)

Versus

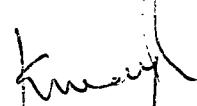
1. Union of India through
the Secretary,
Ministry of Telecommunication
and Chairman, Telecommunication,
Sanchar Bhawan, New Delhi.
2. Secretary,
Ministry of Personnel, Public Grievances &
Pensions,
Dept. of Pension & Pensioners Welfare,
New Delhi. .. Respondents
(By Advocate: Ms. Geetanjali Goel)

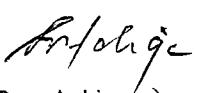
ORDER (Oral)

HON'BLE MR. S.R. ADIGE

We are satisfied that the reliefs claimed by applicant are fully covered by C.A.T., Full (Nagpur, Circuit) Bench's order dated 15.10.99 in O.A. No. 459/97 V. Rajagopalan & Anr. Vs. Union of India & Others and connected case and accordingly Respondents are directed to grant applicant the relief claimed by him pursuant to the Tribunal's order dated 15.10.99. These directions should be implemented within three months from the date of receipt of a copy of this order.

2. The O.A. is allowed as above. No costs.


(Kuldip Singh)
Member (J)
'gk'


(S.R. Adige)
Vice Chairman (A)